

CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 6.5.2015

OA No. 291/00099/2015 with MA No.291/00149/2015

Mr. B.S.Shekhawat, Counsel for the applicant.

Mr. Gaurav Jain, Counsel for the respondents.

The relief has been sought in the OA to grant two advance increments and arrear by the applicant.

The official respondent has filed MA informing the Tribunal that during the pendency of this OA a decision was taken by the Govt. of India, Ministry of Finance that the applicant is entitled for two advance increments on passing the Departmental examination for Income Tax Inspectors. Consequently, the Department vide letter dated 27.3.2015 has passed an order to allow advance increments for passing the examination of Income Tax Inspector. Thus, the relief sought by the applicant has been granted.

In view of the circumstances, M.A. is allowed. Since, the OA has become infructuous, the same is disposed of.

(ANIL KUMAR) (JUSTICE HARUN-

ADMINISTRATIVE MEMBER

JUDICIAL MEMBER

Adm/